

IN THE COURT OF HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 1287/2024

IN THE MATTER OF: -

SUO-MOTU

... PETITIONER

(News Item titled "how this river of filth claimed teen's life" appearing in the Times of India dated 09.11.2024.)

VERSUS

DPCC AND ORS.

...RESPONDENT

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NDOH:- 25.04.2025

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Deepak Pundir

(DEEPAK PUNDIR)

SUB-DIVISIONAL MAGISTRATE
PUNJABI BAGH, DISTRICT WEST

Date: - 23.04.2025

Place: - New Delhi

FILED BY:

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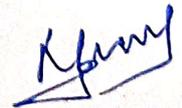
DPCC AND ORS.

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**STATUS REPORT ALONG WITH AFFIDAVIT ON BEHALF OF
RESPONDENT NO. 5 DISTRICT MAGISTRATE, WEST DELHI IN
COMPLIANCE TO THE DIRECTIONS OF THIS HON'BLE
TRIBUNAL.**

Most respectfully Showeth:

1. That this Hon'ble Tribunal has passed an order on 12.11.2024 referring to Times of India report dated 09.11.2024 titled as "How this 'river' of filth in Delhi claimed teen's life" mentioning the details of incident i.e. death of 13-year-old boy Vikas, a student of Sanskriti Public School drowning in an open drain passing through Rajendra Nagar Extension area, had impleaded the District Magistrate (West) as respondent No. 5 and directed to file affidavit at least one week before the Next Date of Hearing i.e. 13.01.2025.



2. That in the news article of Times of India dated 09.11.2024 referred to in the aforesaid order dated 12.11.2024 mentioned the incorrect details of the incident of drowning of 13-year-old boy in open drain in Rajendra Nagar Extension, Delhi and school name as Sanskriti Public School, due to which the exact incident was not corroborated.
3. That the requisite affidavit could not be filed timely due to the details of the incident mentioned in the news article not found synchronous with the exact details/facts of the incident.
4. That however, later on the incident was confirmed and corroborated with incident which occurred within the jurisdiction of Sub-Division Punjabi Bagh of West District, wherein a boy Vikas (age-15-year-old) died on 08.11.2024 due to drowning in I & FC drain at Rajender Park Ext. 5/6.
5. It is mentioned here that the Govt. of NCT of Delhi, Revenue Department vide Order No. F.1/(187)/Relief/Building Collapse2010/2663 dated 05.03.2020 articulated/circulated the relief policy of GNCT of Delhi as approved and modified vide Cabinet Decision 3. 2808 dated 28.02.2020 and Cabinet Decision No. 2810 dated 05.03.2020. Vide the aforesaid order, the scale for grant of ex-gratia relief in various eventuality, as follows:-

K. Singh

- (1) Fire and other Accidents (caused by individual) or natural calamities:
- (a) Death (Major): Rs. 10, 00,000/- in each case (1 Lakh ex-gratia shall be given to the family immediately and 9 Lakh after documentation process is completed and approvals obtained.)
- b) Death (Minor) : Rs. 5, 00,000/- in each case.
- (c) Permanent Incapacitation : Rs. 5, 00,000/-in each case.
- (d) Serious Injury : Rs. 2, 00,000/-in each case.
- (e) Minor Injury : Rs. 20,000/-in each case.
- (f) Orphaned Children : Rs. 3,00,000/- in each case.

6. That an application for compensation was received in the Office of SDM, Punjabi Bagh vide diary no. 8807 dated 06.03.2025 from father of the deceased boy, Sh. Ranbir S/o Ran Singh permanent resident of 111 Ward No. Dhani Dariyapr, Dariyapr (87), Bhiwani, Haryana-127040 presently resident of H. No. 388/2C Ext. Nangloi Delhi-110041 for seeking ex-gratia relief/compensation against death of his Son namely Vikas (age-15 year old), wherein it is mentioned that death of his son occurred due to falling into dirty/sewage drain on 08.11.2024 at Rajender Park Ext. 5/6 falling within the jurisdiction of Sub-Division Punjabi Bagh.
7. That the aforesaid application for compensation was promptly processed with due verification and diligence.
8. That as per FIR no. 0768 dated 09.11.2024, Police Station Nangloi, it is stated that a death was occurred due to fall into dirty/sewage drain on 08.11.2024 at Rajender Park Ext. 5/6. Delhi, deceased name was Vikas s/o Sh. Ranbir, present address R/o 388/2C Ext. Nangloi Delhi-110041.

K. Singh

9. That the post-mortem report No. 1245/24 dated 09.11.2024 issued by Dr. Chander Prakash Meena, Senior Medical Officer, Sanjay Gandhi Memorial Hospital, Mangolpuri, New Delhi mentioned that the cause of Death is asphyxia as a result of ante mortem suffocation.
10. That the present case of compensation/ex gratia relief of Rs. 5,00,000/- has been considered under clause (i) (b) of the above said policy circular/order as the minor deceased accidentally fell into the drain (as per FIR) and cause of death is asphyxia as a result of ante mortem suffocation and accordingly, the competent authority has granted the ex-gratia relief to next to kin of deceased and now the present case is in processing for payment to next of the kin of deceased.
11. That the present status report submitted in compliance to the directions of this Hon'ble Tribunal with the prior approval of District Magistrate, West for kind consideration please.


(DEEPAK PUNDIR)
SUB DIVISIONAL MAGISTRATE
PUNJABI BAGH, DISTRICT WEST

Date: - 23.04.2025

Place: - New Delhi

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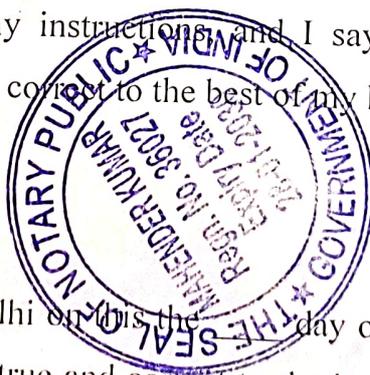
...RESPONDENT

AFFIDAVIT

I, Deepak Pundir, DANICS aged about 37 years, S/oRajvir Singh presently posted as Sub Divisional Magistrate, District-West, Govt. of NCT of Delhi, having office at Main Rohtak Road, Nangloi, Delhi, do hereby solemnly affirm and state as under: -

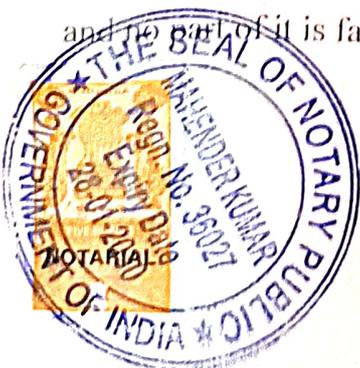
1. That I am conversant with the facts and circumstances of the case and am competent to affirm the present affidavit.
2. That I have read the contents of the accompanying Status Report, which has been drafted under my instructions, and I say that the contents thereof are believed to be true and correct to the best of my knowledge and belief.

[Signature]
DEPONENT



NOTARY REGISTER ENTRIES NO. 1679/2025
DOCUMENT NAME APP'DAVIT
REGISTER PAGE 1
ENTRY DATE 24/04/2025

Verified at New Delhi on this the 24 day of April, 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and to the best of it is false and nothing material has been concealed therefrom.



ATTESTED

[Signature]
NOTARY PUBLIC
GOVT. OF INDIA
DELHI

24 APR 2025

[Signature]
DEPONENT